STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: Sir, I beg to lay on the Table a statement showing the Bilh passed by the Houses of Parliament during the Eighteenth Session of the Rajya Sabha and assented to by the President.

STATEMENT

- 1. The Appropriation (Railways) No. 2 Bill, 1957.
- 2. The Railway Protection Force Bill, 1957.
- 3. The Appropriation (No. 4) Bill, 1957.
- The Railway Passenger Fares Bill, 1957.
- 5. The Finance (No. 2) Bill, 1957.
- 6. The Wealth-tax Bill, 1957.
- 7. The Essential Commodities (Second Amendment) Bill, 1957.
- 8. The Expenditure-tax Bill 1957.
- 9. The Minimum Wages (Amendment) Bill, 1957.
- The Dhoties (Additional Excise Duty) Amendment Bill 1957.
- 11. The Forward Contracts (Regulation) Amendment Bill, 1957.
- 12. The Cotton Fabrics (Additional Excise Duty) Bill, 1957.
- The Indian Succession (Amendment) Bill, 1957.
- 14. The Insurance (Amendment) Bill, 1957.
- 15. The Repealing and Amending Bill, 1957.
- 16. The Legislative Councils Bill, 1957.
- 17. The Inter-State Corporation Bill, 1957.
 - 18. The Foreign Exchange Regulation (Amendment) Bill., 1957.

PAPERSLAID ON THE TABLE

RESERVE BANK OF INDIA (AMENDMENT) ORDINANCE, 1957

THE DEPUTY MINISTER OF COM-MERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, on behalf of Shri Satyanarayan Sinha, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy of the Reserve Bank of India (Amendment) Ordinance, 1957 (No. 6 of 1957). [Placed in Library. See No. LT-315/57.]

AMENDMENT IN COAL BEARING AREAS(ACQUISITION AND DEVELOPMENT)RULES, 1957

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, on behalf of Sardar Swaran Singh, I beg to lay on the Table, under sub-section (3) of section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957, a copy of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel)—Notification S. R. O. No. 2435, dated the 15th July, 1957,—publishing an amendment In the Coal Bearing Areas. (Acquisition and Development) Rule?, 1957. [Placed in Library. See No. S-155/57.]

AMENDMENTS IN REQUISITIONING ANDACQUISITION OF IMMOVABLE PROPERTYRULES, 1953

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI K. C. REDDY): Sir, I beg to lay on the Table, under sub-section (3) of section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy of the Ministry of Works, Housing and Supply Notification No. E-VII(5)/55, dated the 30th September, 1957, publishing certain amendments in the Requisitioning and Acquisition of Immovable Property Rules, 1953. [Placed in Library. See No. LT-327/57.]

AMENDMENTS IN DISPLACED PERSONS(COMPENSATION AND REHABILITATION) RULES, 1955

THE DEPUTY MINISTER OF COM-MERCE AND INDUSTRY (SHRI